

**IN THE COURT OF THE SESSIONS JUDGE::
DIBRUGARH**

Present: Ms. A. Ajitsaria, AJS,
Sessions Judge,
Dibrugarh

Date of judgment: **26-07-2022**



Sessions Case No. 59/2017

FIR No. 255 dtd. 05-03-2017

Dibrugarh Police Station Case No. 255/2017 registered
under Section 302 IPC
G.R. Case No. 731/2017

Complainant:	Smt. Purnima Rai.
Represented by	Smt. Runumi Devi, Public Prosecutor.
Accused	Sri Monuj Gayan, S/o- Late Nagen Gayan, R/o- Digholia Gaon (Lezai), PS- Barbaruah, District- Dibrugarh.
Represented by	Sri Biswajit Singha, Legal Aid Counsel.

Date of offence	04-03-2017.
Date of FIR	05-3-2017.
Date of Charge sheet	30-03-2017.
Date of Framing of Charges	27-06-2017.
Date of commencement of evidence	28-07-2017.
Date on which judgment is reserved	12-07-2022
Date of Judgment	26-07-2022
Date of Sentence Order, if any	26-07-2022

Rank of the accused	Name of accused	Date of arrest	Date of Release on bail	Offences charged with	Whether acquitted or convicted	Sentenced imposed	Period of Detention Undergone during trial for purpose of Sec. 428 Cr.P.C.
Accused No. 1	Sri Monuj Gayan	05-03-2017	In custody	302 IPC	Convicted	RI. for five years & fine of Rs.10000/- in default SI for 6 month u/s 304 Part II IPC	5 years 4 months 21 days

AA
Sessions Judge
Dibrugarh